

ram Ramachandran): On behalf of
Dr. K. L. Shrimali, I beg to move:—

“That in pursuance of paragraph 3 (2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3|35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution.”

Mr. Speaker: The question is:

“That in pursuance of paragraph 3 (2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3|35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution.”

The motion was adopted.

12.24 hrs.

ADVOCATES (SECOND AMENDMENT) BILL*

The Deputy Minister in the Ministry of Law (Shri Bibhudendra Mishra): On behalf of Shri A. K. Sent, I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Advocate; Act, 1961.”

The motion was adopted.

Shri Bibhudendra Mishra: I introduce the Bill.

12.25 hrs.

MOTION RE: JOINT COMMITTEE
ON OFFICES OF PROFIT

The Deputy Minister in the Ministry of Law (Shri Bibhudendra Mishra): I beg to move:

“That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen Members, ten from this House and five from Rajya Sabha, who shall be elected from amongst Members of each House according to the principle of proportional representation by means of the single transferable vote;

That the functions of the Joint Committee shall be—

(i) to examine the composition and character of all existing ‘Committees’ and all ‘Committees’ that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the ‘Committees’ examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinize from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the Members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

*Published in Gazettee of India Extraordinary, Part II, Section 2, dated 8th June, 1962.

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by Rajya Sabha to the Joint Committee."

Mr. Speaker: The question is:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen Members, ten from this House and five from Rajya Sabha, who shall be elected from amongst Members of each House according to the principle of proportional representation by means of the single transferable vote;

That the functions of the Joint Committee shall be—

(i) to examine the composition and character of all existing 'Committees' and all 'Committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a Member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the 'Committees' examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinize from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the Members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.58 hrs.

*DEMANDS FOR GRANTS

MINISTRY OF COMMERCE AND INDUSTRY
 —contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Commerce and Industry.